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Office Notice, Office  
Memorandum, of coram  
Appearance, Tribunal's  
Orders of direction &  
Registrar's Orders.

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Tribunal's Orders

Fixed for AH on  
29/4/94.

Yale  
Per Dy. Registrar

date notice  
29.4.94  
S. Pillai. Adv for  
the applicant.

Dated: 29.4.94

Heard Shri. S. N. Pillai, Counsel for the  
applicant.

Issue notice to the respondents  
returnable on 26.5.94 for admission  
hearing.

M. R. Kolhatkar

(M. R. Kolhatkar)  
M(A)

Dated: 26.5.94.

notice issued to  
all respondents  
on 21.5.94.

21.5.94.

Heard both the Counsels, Shri  
Pillai as well as Shri S. C. Dhawan.

The only relief sought in this  
application is the respondents be  
directed to dispose of the applica-  
tion dated 2.7.93 of the Applicant  
No. 1 by a speaking order.

The learned Counsel for the  
respondents, Shri Dhawan, during the  
course of hearing, submits that a  
reply has been furnished to the  
applicant by the letter dated  
24.5.94. However, a perusal of  
the same, the said reply does

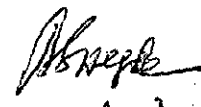
contd.

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(2)

not refer to the letter written by the applicant vide letter dated 2.7.93. The learned Counsel for the applicant desires to know under what circumstances transfer of quarter from Father to Daughter, who is also a Government Servant, is rejected.

In the light of the above, the respondents are directed to pass a speaking order in accordance with the applicant's representation dated 2.7.93 within two weeks from the receipt of a copy of this order. The DA. stands disposed of.

  
(B.S. Hegde)  
M(J)

Order dated 28/5/94  
to Appellant despatched  
to Appellant (S)  
27/5/94

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